

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:976
ANSWERED ON:06.03.2007
DOMESTIC VIOLENCE ACT
Satheedevi Smt. P.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the name of the States/UTs those who implemented the provisions of Domestic Violence Act ;
- (b) whether some of the States/UTs have made their own rule for implementation of the above Act ; and
- (c) if so, the details thereof and reasons therefor?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) From the information so far received from the State Governments and UTs, the States of Arunachal Pradesh and Madhya Pradesh and UTs of Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu, Government of NCT of Delhi and Lakshadweep have confirmed appointment of Protection Officers under the Act. Governments of Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Manipur and Punjab have reported that necessary action is being taken in this regard.

(b)&(c) The Act does not provide for the State Governments and UT Administrations to frame rules under it.